

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL::HYDERABAD BENCH::

O.A. No. 955/93.

Date: 25.8.1993.

Between:

R. Ramaiah Applicant

And

1. The Sub-Divisional Officer,
Phones, Proddatur-516 360.
2. The Telecom Dist.Engineer,
Cuddapah-516 001.
3. The Chairman, Telecom Commission
(representing Union of India),
New Delhi-110 001.

.. Respondents

HEARD:

For the applicant : Sri C.Suryanarayana, Advocate

For the respondents : Sri N.V.Raghava Reddy, Addl. CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE-CHAIRMAN

THE HON'BLE MR.P.T. THIRUVENGADAM, MEMBER(ADMN.)

ORDER OF THE BENCH AS PER HON'BLE SRI P.T.THIRUVENGADAM, M(A) 1

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The applicant claims that he belongs to Scheduled Tribe community and was initially recruited and employed in the Telecom Department with effect from 1.5.1982 as casual labourer. There was a break in service from July, 1985 to June, 1987 and from July, 1987 onwards he was employed continuously. This O.A. has been filed for a direction to the respondents to show the name of the applicant at the appropriate place in the combined seniority list of Casual Mazdoors of Cuddapah Telecom Dist. for absorption in the regular establishment according to his turn besides granting him temporary status according to the order

...2/-

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dt. 7.11.1989 bearing No. 259-10/89-STN pending such regularisation, and for all the consequential benefits which are incidental thereto.

2. A scheme was formulated for conferment of temporary status of casual labourers as per DOT letter No. 259-10/89-STN dt. 7.11.1989. Earlier to this a scheme for regularisation of casual labourers was suggested by the Supreme Court (vide 1987 SC 2342).

3. In these circumstances, it is just and proper to give a direction to the respondents to consider the case of the applicant in accordance with the DOT letter No. 259-10/89-STN dt. 7.11.1989 and all the relevant circulars in regard to conferment of temporary status and regularisation. It has to be made clear that as per DOT letter dt. 7.11.1989 the cases of regularisation of all those dt. 7.11.1989 have to be referred to the concerned authority.

4. The O.A. is ordered accordingly, at the admission stage. No costs.

P.T.T.
(P.T.Thiruvengadam)
Member(Admn.)

(Dictated in open court)

V.Neeladri
(V.Neeladri Rao)
Vice-Chairman

Dated 25th Aug., 1993.

SI 5983
Deputy Registrar (J)

grh.

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1. The Sub-Divisional Officer, Phones, Proddatur-360
2. The Telecom Distt. Engineer, Cuddapah-1.
3. The Chairman, Telecom Commission, Union of India, New Delhi-1.
4. One copy to Mr.C.Luzyanarayana, Advocate, CAT-Hyd.
5. One copy to Mr.N.V.Raghava Reddy-Addl. CAG-CAT-Hyd.
6. One copy to Library, CAT-Hyd.
7. One spare copy.

pvm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.S.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 25- 8-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in

O.A.No. 955/93
T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

